

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Cr1.) No.4935/2018

(Arising out of impugned final judgment and order dated 04-05-2018 in CRLMP No. 15481/2018 passed by the High Court Of Judicature At Allahabad)

MEHRAJ ALI & ANR.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & Anr.

Respondent(s)

WITH

SLP(Cr1) No. 4956/2018 (II)

(FOR ADMISSION and I.R. and IA No.81155/2018-EXEMPTION FROM FILING O.T. and IA No.81153/2018-PERMISSION TO FILE ADDITIONAL DOCUMENTS)

Date : 06-07-2018 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RANJAN GOGOI

HON'BLE MR. JUSTICE S. ABDUL NAZEER

For Petitioner(s) Mr. Shakil Ahmed Syed, AOR

For Respondent(s) Mr. Anank Agarwal, Adv.
Ms. Sweta Rani, AOR

UPON hearing the counsel the Court made the following
O R D E R

List the matters after service is complete.

Counter affidavit(s), if any, may be filed by
Respondent No.2 within four weeks' from today.

(POOJA ARORA)
COURT MASTER

(ASHA SONI)
BRANCH OFFICER